## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 3353 - JK (LD) of 2025 DATED: - 20 - 03 - 2025

Sanction is hereby accorded to the appointment of Mr. Neeraj Sharma, STO Circle "B" Jammu as Officer Incharge (OIC) Litigation in case titled M/s Joy Khokhar Contractor V/s Union Territory of J&K & Ors. in W.P (C) No. 531/2025 including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/(Achal Sethi)
Secretary to Government
Dated: - 20- 03 - 2025

No:-LAW-OIC/03/2025

## Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Principal Secretary to Government, Finance Department.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer